

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the O8th day of May, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J. HON'BLE MR. K.S. MENON, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 188 OF 2006

IN

ORIGINAL APPLICATION NO. 1426 OF 2005

Anant Kumar Sahni, S/o Sri Basani Sahni, Sub Divisional Engineer, Telecommunication, Barhalganj, Distt. Gorakhpur.

.....Applicant.

VERSUS

- D.P. Mishra, General Manager, Telecommunication, Distt. Gorakhpur, U.P.
- Birbal Prasad, District Manager,
 Telecommunication, Bahraich, U.P.

.....Respondents

Present for the Applicant: Present for the Respondents:

Sri S.N. Tripathi Sri Anil Dwivedi

ORDER

BY HON'BLE MR. ASHOK S. KARAMADI, JM

This Contempt Petition is filed for non-compliance of the order dated 05.12.2005 and subsequent order dated 10.12.2005. By the said order, the respondents were directed to pass speaking order on the representation filed by the applicant. As the applicant has not received any communication or decision from the respondents, he has filed this Contempt Petition for taking action against the respondent.

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- 3. On notice, the respondents have filed their Counter Affidavit stating therein that they are not disobeying the order of this Tribunal. On the other hand, it is submitted by the respondents that they have taken decision based on the order passed by this Tribunal and have produced the material to show that they have complied with the orders passed by the Tribunal and the steps taken by the competent authority vide order dated 19.01.2007 has already been communicated to the applicant. A copy of order dated 19.01.2007 is also enclosed with the Counter Affidavit filed by the respondent No. 2 and therefore, sought for dismissal of the CCP.
- 4. We have heard learned counsel for the parties and perused the pleadings on record. Having regard to the fact that the respondents have already taken suitable steps and have decided the issue pertaining to the applicant after taking in to consideration the points raised by the applicant in his representation. Having regard to the fact as requested by the counsel for the respondents further time for three weeks to communicate the decision taken in pursuance of the order of this Tribunal, it would be appropriate, if two months time is granted to communicate the reasoned order passed on the representation of the applicant.
- 5. In view of the foregoing discussions, two months as prayed for is granted to the respondents to communicate the reasoned order passed on the representation of the applicant, as ordered by the Tribunal. Having regard to the aforesaid facts, it is just and proper to drop the contempt proceedings and is dropped accordingly.

(K.S. MENON)

MEMBER- A

(ASHOK S. KARAMADI)

MEMBER- J.

/Anand/